

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)-08/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Sanjay Mehta & Anr.

...Financial Creditor

Versus

Royal Buildsquare Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Mohit Singhvi, Adv.

For the Corporate Debtor : Ankit Sareen, Adv.

ORDER

Heard Mr. Mohit Singhvi, Adv. for the Petitioner / Financial Creditor. Mr. Ankit Sareen, Adv. appears for the Respondent / Corporate Debtor. Mr. Mohit Singhvi, Adv. for the Petitioner / Financial Creditor seeks to withdraw the petition with liberty in terms of the Judgment of the Hon'ble Supreme Court in the case of *Manish Kumar Vs. Union of India (UOI) and Ors. Writ Petition (C) No. 26/2020 dated 19.01.2021*. In the circumstances, the CP is dismissed as withdrawn with liberty in terms of the aforesaid judgment. CP No. (IB)-08/7/JPR/2020 is disposed of accordingly.

Sd/-

(Raghu Nayyar)
Technical Member

December 01, 2021
H.M

Sd/-

(Deep Chandra Joshi)
Judicial Member